

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s). 28/2014

[Diary No. 41539/2013]

(From the judgement and order dated 23/12/2013 in Writ Petition (L) No. 3259 of 2013 of The High Court of Judicature at Bombay)

YUSUF SHANULLAH SHAIKH & ORS. Petitioner(s)

VERSUS

EXECUTIVE ENGINEER, BANDRA DIVISION & ORS. Respondent(s)

(With appln.(s) for exemption from filing OT and exemption from filing C/C as well as the true copy of the impugned order dated 23.12.2013 passed by the High Court)

Date: 26/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
[VACATION BENCH]

For Petitioner(s) Mr. Pukrhambam Ramesh Kumar, Adv.
Mr. Altaf Khan, Adv.
Mr. Yousuf Khan, Adv.
Ms. Mamta Saxena, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Taken on board.

Learned counsel submits that certified copy of the impugned order has not been available to the petitioners. He submits that it is not uploaded on the Bombay High Court website until date and, therefore, even copy of the order is not available. As soon as certified copy of the impugned order is made available, liberty is granted to the petitioners to place the same on record of the special leave petition.

Tag this special leave petition with S.L.P. (Civil) No. 25833 of 2013 and S.L.P. (Civil) No./2013 (Diary No. 41540) titled "Navjeevan Rahivasi SRA CHS Ltd. & Ors. Vs. Executive Engineer, Bandra Division & Ors." and list on January 13, 2014.

Until next date, the order of the High Court passed on 13.12.2013 directing the Executive Engineer, Bandra Division, Mumbai Board, Mumbai Housing and Area Development Board (respondent No. 1 herein) not to evict the petitioners shall continue.

|(Rajesh Dham)
|Court Master

|(Renu Diwan)
|Court Master

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